

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 380 of 2001
O.A. 665 of 1997

Date of order : 14.6.2001

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. M.P. Singh, Administrative Member

NEMAI CH. RANA

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. R.N. Gherai, counsel

For the respondents : Mr. M.S. Banerjee, counsel

ORDER

Heard 1d. counsel for both sides.

2. In this M.A., the applicant has prayed for certain amendments in the O.A.
3. After hearing the 1d. counsel for both sides, the M.A. is allowed. The applicant is directed to file a composit application incorporating the amendments as sought for in the M.A. with a copy to the other side. The respondents are directed to file reply to the amended application within 4 weeks from the date of receipt of the copy of the application from the applicant. No order as to costs.


MEMBER(A)


MEMBER(J)